

Beedi Workers

3598. SHRI G. GANGA REDDY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is any proposal to fund alternate employment by World Health Organisation for beedi workers in Andhra Pradesh; and

(d) if so, the funds placed at disposal of Health Ministry to extend financial assistance to beedi workers of Andhra Pradesh?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) Does not arise.

Railway Schemes

3599. SHRI JAGAT VIR SINGH DRONA : Will the MINISTER OF PRIME MINISTER be pleased to state :

(a) whether the Western Railway had submitted two schemes worth 13 crores to the Railway Board for approval;

(b) if so, the details of schemes;

(c) whether the Railway Board have approved these schemes;

(d) if so, the time by which the work is likely to be executed; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (e). Information is being collected and will be laid on the Table of the Sabha.

Industrial Licences

3600. SHRI SHANTARAM POTDUKHE : Will the Minister of INDUSTRY be pleased to state :

(a) the number of applications recommended by the various Administrative Ministries to the Industry Ministry for issuance of Industrial Licences especially from Food Processing Ministry;

(b) whether the Industry Ministry has issued licences to some of them and a few cases are not being considered for grant of licences even though they are identical to those which had already been granted licences; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) to (c). The receipt and disposal of Industrial licence applications is an ongoing process. As per the set procedure, the applications are circulated to all the scrutinising

agencies including the Administrative Ministries. The recommendations received from the scrutinising agencies including the Administrative Ministries, are considered and decided by the Government in the Ministry of Industry. While doing so, the individual cases are considered on merits and decided as per the prevailing licensing guidelines applicable to the specific sector.

Accidents

3601. SHRI PANKAJ CHOUDHARY :
PROF. RASA SINGH RAWAT :

Will the PRIME MINISTER be pleased to state :

(a) the number of committees and commissions constituted to inquire into the accidents occurred during 1995;

(b) whether these committees have submitted their reports;

(c) if so, the details thereof and reaction of the government on the recommendations made therein; and

(d) if not, the time by which the reports are likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (d). Each and every train accident is enquired into either by the Commissioner of Railway Safety or by Departmental/ Inter-departmental enquiry committees. These enquiry committees look into the causes of the accident, fix responsibility for causing the accident and suggest various recommendations and steps to avoid recurrence of such accidents. The recommendations given by these enquiry committees are examined thoroughly and suitable steps are taken and appropriate disciplinary action is then initiated against the railway staff held responsible.

During 1995, the Commissioners of Railway Safety have held enquiries into 16 accidents, out of which, their Final Reports have been received in 9 cases and in remaining 7 cases, preliminary reports have been received.

[Translation]

PSU's disinvestment

3602. SHRI NITISH KUMAR :
SHRI GUMAN MAL LODHA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government had decided to float the public issue of certain Public Sector Undertakings to meet the requirement of capital investment in industrial sector;